

posal for subsidising the price of veterinary medicines and surgical requisites.

### Indravati Project

6000. SHRI RASABEHARI BEHERA : Will the Minister of IRRIGATION be pleased to state :

(a) the final objective of the Indravati Project of Kalahandi, Koraput of Orissa and how much time and money will be required to complete the project ;

(b) the time and money already spent and the results achieved so far ;

(c) whether global tender for Indravati Power Projects has been finalised ; and

(d) if so, details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) The reference is presumably to Upper Indravati multipurpose Project of Orissa. The project envisages irrigation benefits to an area of 1.86 lakh hectares annually and average power generation of 227 MW at 100% load factor (Installed capacity of the Power House 600 MW). The project is estimated to cost Rs. 554.83 crores and is programmed to be completed in 13 years starting from 1978 i.e. by 1990-91.

(b) About 5 years have elapsed since the project works were started in 1978 and an expenditure of about Rs. 61 crores is anticipated to be incurred on the project upto March, 1984.

The progress of works upto January, 1984 as reported by the Government of Orissa are as under :—

#### (a) Indravati Dam

(i) Masonry work .. ..	61%
(ii) Concrete and masonry .. .. in Saddle dam	8%

#### Dykes

Earth filling in the dykes ..	88%
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#### (b) Canal

Excavation of Left Main Canal upto 15 km.

#### (c) Power Portion

(i) Excavation of Head Race Channel	61%
(ii) Power House excavation ..	33%
(iii) Excavation of Tail Race Channel	8%

(c) and (d). Tender documents in respect of four dams, head race tunnel and generating sets have so far been sent by the State authorities to the World Bank for their scrutiny.

#### Multinational Companies and Industrial Houses in Fishing Trade

6001. SHRI CHINTAMANI JENA : Will the Minister of AGRICULTURE be pleased to state :

(a) the names of the multinational companies and big industrial houses which are engaged in fishing trade ;

(b) the number of trawlers owned by each such company ;

(c) the area of the sea in which they are allowed to catch fish ;

(d) what steps are being taken to safeguard the interest of small fishermen in the country ; and

(e) whether any company has applied for entering in this trade and if so, the name of such company and the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) and (b). A statement is enclosed.

(c) All along the sea except the area specified for traditional and small mechanised boats under the State Legislation.

(d) In order to safeguard the interest

of small fishermen in the country, Government communicated to all the maritime States/Union Territories a model bill regarding marine fishing regulation and advised them to demarcate the area of operation of traditional fishermen, mechanised boats and deep sea vessels. Some of the State Governments/U.T's have already enacted suitable legislation in this regard.

(e) Information is being collected and will be placed on the Table of the Sabha.

#### Statement

(a) and (b). Marine Product Export Development Authority (MPEDA) has reported that the six multinational companies and nine big houses registered with them are now engaged in fish export trade. Their names and number of trawlers owned by each company is indicated below—

Multinational companies	No. of vessels owned (20 M and above)
1	2
1. M/s. Britannia Sea Foods	3
2. M/s. Indian Tobacco Company Ltd.	2
3. M/s. Rallis India Ltd.	Nil
4. M/s. Union Carbide India Ltd.	8
5. M/s. Hindustan Lever Ltd.	Nil
6. M/s. WIMCO Ltd.	Nil
<b>Big Business Houses</b>	
1. M/s. Konkon Fisheries Ltd.	6
2. M/s. Tata Oil Mills Ltd.	2
3. M/s. Voltas Limited	Nil
4. M/s. Chowgule Engineers and Machines Ltd.	2

1

2

5. M/s. Raunaq International	Nil
6. M/s. Shaw Wallace	Nil
7. M/s. Goodlass Nerolac Paints Ltd.	Nil
8. M/s. Madras Rubber Factory	Nil
9. M/s. Spencer and Co.	Nil

#### Interest Charged by DDA from the Allottees who Refused to Acquire the Flats

6002. SHRI DHARAM BIR SINHA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether DDA is charging interest from the allottees who have refused to acquire the allotted DDA flats ;

(b) if so, whether the interest is charged for the period the instalments remained unpaid ;

(c) whether DDA is offering the refused flats to the new applicants straightaway and charging interest from them since the notional period of completion of these flats ; and

(d) if so, the justification for making double profit by charging interest twice for the same flat, from the first allottee as well as from the second allottee ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). Yes. After the issue of Demand-cum-Allotment letters the allottees are required to make the payment within the specified period. If a person surrenders the allotment within the specified period, no interest is charged on the demanded amount. In case, the request for withdrawal is received after the specified period, interest is charged on the locked up